

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 916 OF 2024**

IN THE MATTER OF :

LAL CHAND

APPLICANT

VERSUS

STATE OF HARYANA & ORS.

RESPONDENTS

**REPLY TO SUPPLEMENTARY REPORT OF THE JOINT COMMITTEE
DATED 04.10.2025 ON BEHALF OF RESPONDENT PROJECT
PROPONENT: M/S. MAA SANTOSHI KHANIJ UDYOG (RESPONDENT NO.
5)**

N.D.O.H: 06.01.2026**INDEX**

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32

Filed on: 02.01.2026

Place: Delhi

THROUGH


ABHISHEK TRIPATHI

Advocate for Respondent No. 5
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COMMITTEE DATED 04.10.2025 ON BEHALF OF RESPONDENT
PROJECT PROPONENT: M/S. MAA SANTOSHI KHANIJ UDYOG
(RESPONDENT NO. 5)**

MOST RESPECTFULLY SHEWETH:

I, Raman Sokhal, S/o. Vinod Kumar, aged about 30 years R/o. B-74, Shakti Apartment, Sector 9, Rohini, Delhi, do hereby solemnly affirm and state as under:

1. That I am the partner of Respondent Project Proponent in the instant OA.

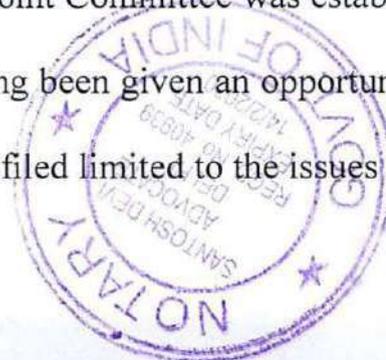
I am well aware of the facts and circumstance of the instant case and hence competent and authorized to swear this affidavit.



2. That at the outset it is respectfully submitted that the contents of the supplementary report of the Joint Committee dated 04.10.2025, to the extent such contents are inconsistent with the submissions made in this Reply, are denied as incorrect. Specifically, the Respondent prays that all facts, averments or contentions set forth may kindly be treated as denied by the Respondent, unless any such fact, averment or contention is specifically admitted or traversed in this Reply hereinafter.

3. That the project proponent herein has filed a reply to the instant OA, the project proponent thus seeks liberty to rely upon the factual narration provided therein and further rely upon the documents annexed therein in support of the facts, contentions, submissions and averments made in this Reply. Further, the project proponent has also filed its reply dated 04.07.2025 to the interim report of the joint committee dated 04.03.2025, the project proponent thus seeks liberty to rely upon the factual narration, averments and contentions provided therein and further rely upon the documents annexed therein in support of the facts, contentions, submissions and averments made in this Reply.

4. That at the outset it is submitted that the Joint Committee was established without the project proponent herein having been given an opportunity of being heard and the present reply is being filed limited to the issues raised



in the supplementary report dated 04.10.2025 and the project proponent herein thus reserves its right to file rely affidavit when the final/additional/supplementary report of the said Joint Committee is filed.

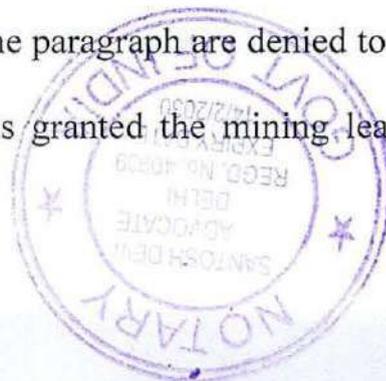
Para-wise reply to the findings of the interim report:-

5. Paragraph 1 and 2 - the contents of these paragraphs require no reply, however it is submitted that the project proponent has filed a reply dated 04.07.2025 to the interim report of the joint committee dated 04.03.2025.
6. Paragraph 2.1.1- It is submitted that the mine of the project proponent is not operational since June, 2025.
7. Paragraph 2.1.2- The contents of this paragraph are not admitted and it is submitted that the project proponent herein has deposited, **under protest**, the environmental compensation of Rs. 22,60,000/- before the Respondent HSPCB in the following manner:

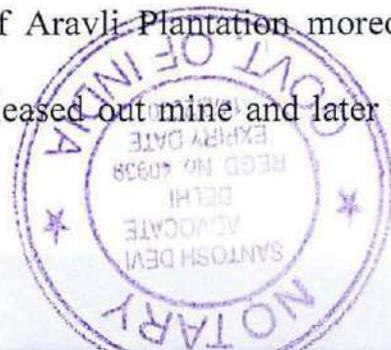
<u>Date</u>	<u>Ref. no.</u>	<u>Beneficiary Ac.</u>	<u>Amounts</u>
06.06.2025	CRH8193780	100053543757	5,00,000/-
11.06.2025	CRH8470554	100053543757	10,00,000/-
27.06.2025	CRK5483695	100053543757	7,60,000/-

The project proponent has and will contest the said imposition in accordance with law.

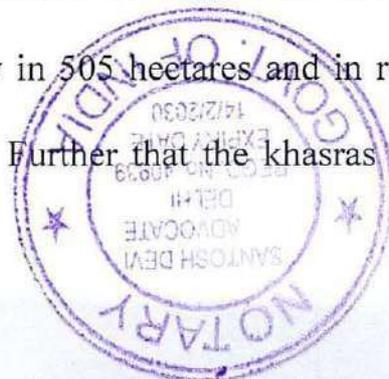
8. Paragraph 2.1.3-the contents of the paragraph are denied to the extent that the project proponent herein was granted the mining lease in the year



2009 but could only commence mining in 2016 after getting the necessary clearances. On 20.11.2018 the project proponent herein filed a Suit bearing CS No. 1031 of 2018 before the Court of Ld. Civil Judge (Junior Division) Narula. Haryana along with application seeking injunction against the Defendants therein/their agents [1) **State of Haryana Through Collector;** 2) **Financial Commissioner & Principal Secretary to Govt. of Haryana, Mines & Geology Department;** 3) **Director Mines & Geology Department, Govt. of Haryana Chandigarh;** 4) **District Mining Officer, Narnaul;** 5) **Financial Commissioner & Principal Secretary to Govt. Haryana Forest Dep. Chandigarh;** 6) **Divisional Forest Officer Mohindergarh]** from causing any obstruction over the "Rasta in question" (a strip of land approximately less than two hundred feet in length in southern -western part of Khasra no. 487 in revenue estate of village Musnota Tehsil Nangal Chaudhary District Mahendergarh). The Ld. Civil Judge (Jr. Division) vide order dated 02.01.2019 granted interim-injunction in favour of the project proponent herein and since then the project proponent has been using the said path (raasta) in lieu of the said judicial order. The said Suit CS No. 1031 of 2018 is currently pending adjudication before the Court of Ld. Civil Judge (Junior Division) Narula. Haryana. Khasra 487 was not a part of Aravli Plantation moreover the same Khasra was originally part of the leased out mine and later project

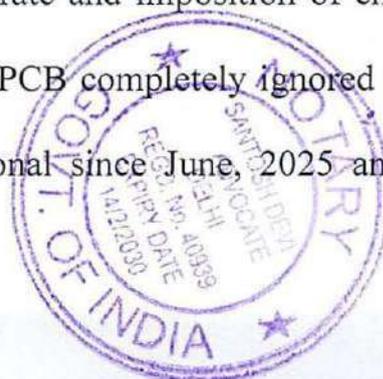


proponent was made to surrender the said Khasra. The Khasra No. 487 was under mining since 1994 till the time project proponent was made to surrender it in 2013. Project proponent only commenced its operation in the year 2018. Therefore there was never any plantation on the said khasra let alone aravli plantation. The project proponent never removed any plantation from the said khasra. Lastly, the usage of the pathway in question is being done pursuant to a judicial order ie order dated 02.01.2019 granted interim-injunction in favour of the project proponent herein by the Ld. Civil Judge (Jr. Division) Narula, Haryana therefore there is no question of any illegality committed by the project proponent. In the village Musnota, District Mahendergarh, Haryana itself there is another mine leased out to one M/s. Satish Kumar Garg & Co. totalling an area of 79.32 Ha. The said mine was leased out sometime around the year 2000. NoC was denied to the said mine on the ground that some of the Khasras therein were under Aravali plantation. The project proponent therein challenged it before the Hon'ble High Court of Punjab & Haryana in CWP No. 2682 of 2018. The Hon'ble High Court after perusing the records and replies by Department of Forest, vide judgment and order dated 26.04.2018 held that the Department of Forest is not clear as to which khasras are part of aravali plantation and out of the total area of 785 Ha the plantation took place only in 505 hectares and in remaining 280 hectares no plantation was done. Further that the khasras leased to



the Petitioner therein were under mining till 2007 therefore it cannot be said that the said khasras were ever used for plantation under the Aravali project. The said writ petition was allowed and subsequently EC and permission were granted to the project proponent therein *qua* the khasras in question there. Therefore, the project proponent herein (M/s. Maa Santoshi Khanij Udyog) made a representation dated 27.12.2024 before the Director General, Mines & Geology, Haryana seeking to reclaim the khasras surrendered in the year 2013 including the khasra in question 487 as none of them have Aravali plantation in terms of the judgment and order dated 26.04.2018 in CWP No. 2682 of 2018. The said representation is yet to be decided by the Director General, Mines & Geology, Haryana and therefore the instant *lis* is pre-mature unless a definitive decision on the representation of the project proponent is taken.

9. Paragraph 2.1.4- It is submitted that the Consent to Operate was unfairly, unjustly and arbitrarily denied to the project proponent on 15.09.2025 by the Respondent HSPCB and the project proponent will contest the same in accordance with law. Further, the Respondent HSPCB issued a show-cause notice dated 18.11.2025 against the project for closure of the mine owing to denial of Consent to Operate and imposition of environmental compensation. The Respondent HSPCB completely ignored the fact that the mine was already non-operational since June, 2025 and could not



have operated in absence of Consent to Operate. Be that as it may, the project proponent submitted a detailed point-wise reply dated 04.12.2025 to the show-cause notice dated 18.11.2025.

Copy of the show-cause notice dated 18.11.2025 is annexed herewith and marked as ANNEXURE 1.

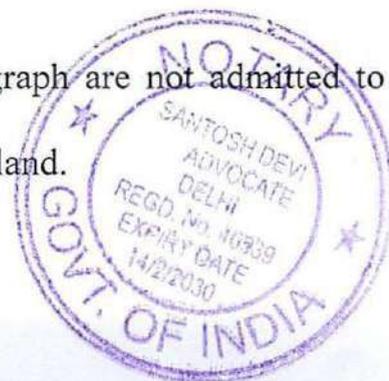
Copy of the reply of the project proponent dated 04.12.2025 is annexed herewith and marked as ANNEXURE 2.

10.Paragraph 2.1.5 & 2.1.6 – the contents of the paragraph are denied. It is submitted that the project proponent has already replied to this point in its earlier reply dated 04.07.2025 filed to the interim report of the joint committee.

11.Paragraph 2.1.7 –the contents of this paragraph are not admitted and it is submitted that the leased out area is already well demarcated.

12.Paragraph 2.1.8- the contents of this paragraph are denied and it is submitted that the project proponent has left land unused around the mine as required for the safety zone. In recent past more than 700 trees were planted by project proponent but some were uprooted/destroyed by livestock. Still the project proponent is planting and is in the process of maintaining the belt.

13.Paragraph 2.1.9- the contents of this paragraph are not admitted to the extent that *rasta* being used is part of forest land.



14.Paragraph 2.1.10- the contents of this paragraph are denied and it is submitted that:

- i) the request for clearance from MoEF is pending. The usage of the pathway in question is being done pursuant to a judicial order ie order dated 02.01.2019 granted interim-injunction in favour of the project proponent herein by the Ld. Civil Judge (Jr. Division) Narula, Haryana therefore there is no question of any illegality committed by the project proponent
- ii) the project proponent has left land unused around the mine as required for the safety zone. In recent past more than 700 trees were planted by project proponent but some were uprooted/destroyed by live-stock. Still the project proponent is planting and is in the process of maintaining the belt.
- iii) The unit has 3 Ambient Air Quality Monitoring Station.
- iv) The unit has not been using ground water. Not withdrawing any ground water. The project proponent procures water from Public Health Engineering Department and has permission from PHE Department for that.

Copy of the application filed with MoEF is annexed herewith and marked as **ANNEXURE 3.**

Copy of the permission granted by Public Health Engineering Department is annexed herewith and marked as **ANNEXURE 4.**



15. That the answering Respondent Project proponent seeks liberty of this Hon'ble Tribunal to file supplementary affidavit and supply necessary information if and when the same is required.

16. That in light of the above the project proponent prays that the instant OA be dismissed with cost.

M/S Maa Santoshi Khanij Udyog

Partner

DEPONENT

Abhishek
I identified the deponent who has signed in my presence

VERIFICATION:

Verified at New Delhi on this ____ day of January, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

M/S Maa Santoshi Khanij Udyog

Partner

DEPONENT

FILED BY:

Abhishek

ABHISHEK TRIPATHI

2 JAN 2026

(Advocate For Answering Respondent No. 5: Project Proponent: M/s. Maa

Santoshi Khanij Udyog)

A
I identified the deponent who has signed in my presence



ATTESTED

Santosh Devi
NOTARY (Govt. of India)
SANTOSH DEVI
Advocate
Seat No. 13, SDM Gallery
Patiala House Courts,
New Delhi-110001
(M): 9582542624

2 JAN 2026



Regional Office, Mahendragarh at Narnaul,
Brahma Tower (1st Floor), Ram Nagar Colony, Opp. Housing Board
Narnaul- 123001, Distt. Mahendragarh
Tele Fax: 01282-299004, E-Mail: hspcbromg@gmail.com



No. HSPCB/MG/2025/ 1775

Dated- 18/11/2025

Show Cause Notice

To

M/s Maa Santoshi Khanij Udyog Vill-Musnota,
Nangal Chaudhary Distt-Mohindergarh

Sub.- Show cause notice for closure under Water (Prevention and Control of Pollution) Act, 1974 / Air (Prevention and Control of Pollution) Act, 1981 for refusal of consent to operate for the year 2025-26 and imposition of Environmental Compensation.

Ref.- Refusal of CTO vide letter No. HSPCB/Consent/: 313100425MAHCTO114292160 dated 15.09.2025 under Water Act, 1974 & Air Act, 1981 (copy enclosed).

Whereas, your unit is engaged in manufacturing process of Mining and ore beneficiation and covered under Consent Management of the Board under Red category at Sr. No. 35 as per policy order dated 04.12.2020, having Consent to Operate (CTO) upto 30.09.2025 from the Board.

Whereas, your unit was visited by the joint committee on 13.08.2025 constituted by Hon'ble NGT in the matter of OA No. 916 of 2024 titled as Lal Chand Vs State of Haryana in compliance of order dated 24.01.2025 and found that unit is not complying with the condition of environment clearance and approved mining plan.

Whereas your application for further renewal of consent to operate for the period 2025-26 under Water Act, 1974 / Air Act, 1981 submitted through Online Consent Management System (OCMS), has been refused vide letter No. HSPCB/Consent/: 313100425MAHCTO114292160 dated 15.09.2025 due to the following reasons / shortcomings: -

- 1) Not submitted abc power of attorney/authority letter to sign the application with the complete name & details of the partners of the unit & stamp.
- 2) Not submitted environment statement in Form V for the financial year ending on 31st March (required in compliance with Rule 14 of EP Rules, 1986) as unit has only submitted agreemnet made with waste oil recycler but not submitted details in environment statement in Form V for the financial year ending on 31st March.
- 3) Not submitted the six-monthly compliance report along with compliance of conditions of EC & proof of submission before the competent authority i.e. on the following points specially: -
- 4) Not submitted the six-monthly compliance report along with compliance of conditions of EC & proof of submission before the competent authority.
- 5) Not submitted compliance of construct the Haul roads of 10 meters wide as proposed in EIA Report & PP shall construct a "bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated
- 6) Not submitted compliance of obtaining all necessary No. HSPCB/Consent/: 313100425MAHCTO114292160 Dated:15/09/2025 clearance/permission from all relevant agencies before commencement of work i.e of road to mines from concerned department.
- 7) Not submitted compliance of create environment division unit in the project for implementing the conditions of Environment clearance & complance of Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive
- 8) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

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9) Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression.

10) The sparse trees on such grazing ground, which provide paid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

11) Not submitted compliance of Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible and The record of the same should be submitted to the Regional Office, MoEF & CC annually along with details of the relief and compensation paid to workers having above indications.

12) Not submitted copy of plantation plan & actual plantation made details so as to verify the claim of plantation made

13) Not submitted proof of complainece effectively implement all the conditions stipulated in EC. As many complainces are still partially complied 06) Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made.

14) Not submitted Quality of polluted water generated from mining operationsthe monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company.

15) Not provided provision for plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area.

16) Not submitted complainece of The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area.

17) Not submitted earmarked for environmental protection measures in a separate, not submit the Balance sheet/Account statement duly attested & signed by the Chartered Accountant showing the dispersal of funds in said schemes along with the "Compliance Report" and The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

You are hereby directed to Show Cause within **15 days** as to why closure action under section 31-A of Air Act, 1981 & section 33-A of Water Act, 1974 may not be initiated against your unit for above mentioned violation of the unit i.e. without valid consent to operate of the Board under section 21/22 of the Air Act, 1981 & under section 25/26 of Water Act, 1974 for the current year and prosecution action under section 37 of Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

DA: As above

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o/c
Regional Officer,
Mahendragarh Region

M/S MAA SANTOSHI KHANIJ UDYOG



Khasara No. 550, Vill. Musnota, Teh. Nangal Chaudhary,
Distt. Mohinder Garh (H.R) Pin No. 123023

Ref.No.

Date.....

The Regional Officer

Dated: 04.12.2025

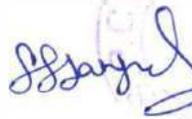
Haryana Pollution Control Board

Mahendragarh region

SUBJECT: Reply to the Show Cause Notice dated 18.11.2025

Sir

1. We have received a show cause notice dated **18.11.2025** for closure of the unit. At the outset it is submitted that we have not been associated/present with/at any inspection on 13.08.2025 and the inspection in our absence and without any notice to us amounts to violation of natural justice. It is submitted that all the findings of the said committee are refuted in detail in the instant reply.
2. It is further submitted that as per your notice dated 18.11.2025 the inspection dated 13.08.2025 was in purported compliance of the directions issued by the Hon'ble NGT in OA No. 916 of 2024, therefore it would be pre-mature to issue the said notice or act further in this regard without the Hon'ble NGT having an opportunity to consider the objections of the project proponent


05/12/2025

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in this regard. It is submitted any further action in this regard at your end would amount to rendering the project proponent remediless and the OA No. 916 of 2024 infructuous in this regard.

3. On the basis of the aforementioned inspection, our CTO renewal has been refused despite our detailed reply to the show cause notice. The points raised by us in the reply have not been considered before passing the final order.
4. The unit has been operating for the full term of the validity of its CTO without any violation and without any objection from the board. It is now at the time of renewal of CTO that all these objections have been raised without any basis in facts or law.
5. Without prejudice to the above averments, a point wise reply to the show cause notice is being submitted as below:
 - I) The authority letter has been submitted and is being annexed herewith again. (Annexure 1)
 - II) Copy of the environment statement in form V has already been submitted and is being annexed herewith again. (Annexure 2)
 - III) Copy of the 6 monthly compliance report has already been submitted as part of "any other documents". (Annexure 3)

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- IV) Copy of the 6 monthly compliance report has already been submitted under the tab “any other documents”. (Annexure 3)
- V) The haul roads of 10 meters as proposed in the EIA have been complied with. The material has been ferried across using the haul roads. Sprinklers have also been installed to suppress fugitive emissions/dust along the haul roads. If the existing haul roads are called into civil litigation by any person with vested reasons, the unit has taken prompt legal action and safeguarded its interests through the intervention of courts. In this regard it is submitted, as you are aware, that the “rasta” being used by the project proponent is being done in terms of:
- a) the injunction granted in favour of the project proponent to use the “rasta” (Khasra No. 487 village Musnota Tehsil Nangal Chaudhary District Mahendergarh) in CS No. 1031 of 2018 before the Court of Ld. Civil Judge (Junior Division) Narnaul vide order dated 02.01.2019. The said order has not been challenged and has thus attained finality.
- b) the CS No. 767 of 2025 filed before Court of Ld. Civil Judge (Senior Division) Narnaul is pending adjudication before the Hon’ble Court wherein the argument on the

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interim injunction (regarding Khasra No. 258 & 270 village Panchnota Tehsil Nangal Chaudhary District Mahendergarh) application is part heard. The next date of the said matter is 10.12.2025 . (Annexure 4)

Therefore it is submitted that the project proponent cannot be faulted or penalized for complying with and following judicial orders passed by the competent court.

- VI) All the requisite compliances from all different departments have been provided. If any specific permission is pointed out, the same can be provided.
- VII) We have set up environment division unit in the project for implementing the conditions of Environment clearance & compliance of Environmental Management Cell' with suitable qualified manpower set-up under the control of Senior Executive Mr. Ramesh Kumar Singh.
- VIII) We have received forest clearance for the project in 2016 and the document is uploaded with the application. (Annexure 5)
- IX) Sprinklers have been installed to suppress fugitive emissions/dust along the haul roads. .
- X) The trees are guarded/ protected against felling and plantation of such trees is promoted by the unit. Naturally dying trees are periodically replaced through afforestation measures.

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- XI) For Compliance of Occupational healthsurveillancewe have conducted IME/PME of most of Permanent employees and we also have participated in Silicosis camp organized at Plot no 2 Bakhrija conducted by M/s Tirupati Viniyoge Pvt. Ltd. We will submit the record of the same to the Regional Office.
- XII) We have submitted copy of actual plantation details and the same can be verified. For development of green belt 7.5m wide in and around the mine, land has beenprovided for and left un-mined. In the recent past we had planted around 700 no. ofsaplings near the mine boundary (Photos of same is attached as annexure 6) but thesewere destroyed and uprooted by the neighboring Villagers and live stock who also as mischievous destroyed / damaged the boundary pillars built after demarcation.Still wehave been complying with the EMP and EC conditions.
- XIII) The Project Proponent has installed three online Ambient Air Quality Monitoring Stations.
- XIV) We do not generate any polluted water from mine and there is no drawing of natural water from mining area, however periodical test are being carried out by agencies and records are being maintained and suitably placed in a hired office near weigh bride for public domain.
- XV) We have made water settling pond for rainwater harvesting to augment ground water resources in the area. Many agriculturists are getting advantage of it.
- XVI) The Project Proponenthas developed greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.For development of

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green belt 7.5m wide in and around the mine, land has been provided for and left un-mined. In the recent past we had planted around 700 no. of saplings near the mine boundary. (Photos of same is attached as annexure 6) but these were destroyed and uprooted by the neighboring Villagers and live stock who also as mischievous destroyed / damaged the boundary pillars built after demarcation. Still we have been complying with the EMP and EC conditions.

XVII) Earmarked Environmental protection budget is provided in Mining Budget and planning and year wise expenditure is being audited into balance sheet account and statement has been submitted last month.

It is requested that our point wise reply be considered and dealt with. It is further requested that a personal hearing be granted before passing any order. Our unit has been functioning for the past 5 years in compliance of all conditions of the CTO and EC and our CTO was valid till 30.09.2025 but our mining operations has not been in operations since the haul road/rasta matter has been in challenge and our mining operations got stopped on 14.06.2025 so the 13.08.2025 visit has been conducted when the operations were closed there was no mining activity neither any truck movement

It is also requested that the notice dated 18.11.2025 be either withdrawn immediately after considering the instant reply or put the entire proceeding on hold till the time the project proponent avails the legal remedy against the refusal of consent to operate and till the time the project proponent's objection are considered by the Hon'ble

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NGT in OA No. 916 of 2024 and the main haul road. Matter under CS 767/2025 be fully heard and decided by the session court Narnaul.

Yours sincerely,

Lokeah
Maa Santoshi Khanij Udyog

Lokeah
Khasra No 550, Musnota
M/s Maa Santoshi Khanij Udyog
Musnota, Khasra No. 550
Tehsil Nangal Chaudhary

Distt: Mahendragarh

Haryana - 123023

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Form-A (Part-I): Diversion of Forest Land

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project	Construction of Kutchcha Path in Aravalli Area Khasra No. 551 of village Musnota and Khasra No. 267 of village Panchnota for M/s Maa Santoshi Khanij Udyog, Musnota, Tehsil Nangal Chaudhary, Distt. Mahendergarh.
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/150959/2023
1.4. Description of Project	Construction of Kutchcha Path in Aravalli Area Khasra No. 551 of village Musnota and Khasra No. 267 of village Panchnota for M/s Maa Santoshi Khanij Udyog, Musnota, Tehsil Nangal Chaudhary, Distt. Mahendergarh.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Company
2.2. Name of the Company/ Organization/User agency	MAA SANTOSHI KHANIJ UDYOG

Registered address

2.3. Address	M/s Maa Santoshi Khanij Udyog, Khasra No. 550, village Musnota, Tehsil Nangal Chaudhary Distt Mahendergarh Haryana.
2.4. State	HARYANA
2.5. District	MAHENDRAGARH
2.6. Pin Code	123023
2.7. E-mail address	dushyantsokhal@gmail.com
2.8. Mobile number	xxxxxx3322

3. Details of the person making application

3.1. Name	Dushyant Sokhal
3.2. Designation	Authorized Person

Correspondence address

True Copy

M/s Maa Santoshi Khanij Udyog, Khasra No. 550, village

3.3. Address

449
Musnota, Tehsil Nangal Chaudhary Distt Mahendergarh
Haryana. 20

3.4. State

HARYANA

3.5. District

MAHENDRAGARH

3.6. Pin Code

123023

3.7. E-mail address

dushyantsokhal@gmail.com

3.8. Mobile number

xxxxxx3322

Project Location

4. Location of the Project or Activity

4.1. Upload KML

KHANIJ UDHYOG.kml

4.2. Whether the project/activity falling in the state/UT sharing international borders

NO

5. Shape of the Project

Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
G43E1	HARYANA	Mahendragarh	Nangal Chawdhary	MOSNATA	
G43D13	HARYANA	Mahendragarh	Nangal Chawdhary	PANCHNOTA	

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A]

8

6.3. Forest Land [B]

0.45

6.4. Total Land [A+B]

8.45

Project Activity Cost

7. Project/Activity Cost

7.1 Total Cost of the Project at current price level (in Lakhs)

20

Amount in Words : Twenty Lakh(s) Only

8. Employment likely to be generated

8.1. During construction phase

Permanent employment

True Copy

8.1.1 No. of permanent employment (No s) [A]

5

8.1.1. No. of permanent employment (No.s) [A] 5

8.1.2. Period of employment (No. of days) [B] 450⁹⁰

21

8.1.3. No. of man-days [X]=[A]*[B] 450

Temporary employment

8.1.4. Temporary / Contractual employment (No. of Man days) [Y] 10

8.1.5. Total [X] +[Y] 460

8.2. During operational phase

Permanent employment

8.2.1. No. of permanent employment (No.s) [A] 5

8.2.2. Period of employment (No. of days) [B] 3650

8.2.3. No. of man-days [X]=[A]*[B] 18250

Temporary employment

8.2.4. Temporary / Contractual employment (No. of Man days) [Y] 50

8.2.5. Total [X] +[Y] 18300

Others

9. Whether Rehabilitation and Resettlement (R&R) involved? NO

10. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? Not applicable as the project or activity is site specific

12. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO

13. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

14. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

True Copy

1 Upload a copy of note containing justification

. for locating the Project in forest land Justification.pdf

2

1.3. Project Category

Mining / Quarrying

1.3.1. Project Sub-Category

N/A

1.4. Exempted Category

N/A

1.5. Is Related to Encroachment?

N/A

1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past?

No

Proposed Land

2. Underground Component

N/A

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.)

0.45

3.2. Total area of non- forestland required for this project (ha.)

8

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.45	Protected Forest

3.3.1. Total Area (ha)

0.4500

3.4. Total period for which the forestland is proposed to be diverted (No. of years)

10

KML Details

Division

Mahendergarh Division

No. of Patches

2

KML

True Copy

22802996_FC_KML_1701065144711_KHANIJ
UDHYOG.kml

Location Details

452

23

Toposheet No.	District	Village	Range	Forest land proposed for diversion	Non Forest Land
				Area (ha)	Area (ha)
G43E1	Mahendragarh	MOSN ATA	Naggal Chau dhary	0.135	8
G43D13	Mahendragarh	PANCHNOTA	Naggal Chau dhary	0.315	0

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.45	0	
2	0	8	

Remarks Details

Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 0.4500

3.6. Total Non Forest Land Area (ha) 8.0000

Total KML-wise Forest Land in the division (ha.)

3.7. Total Forest Land Area (ha) 0.45

3.8. Total Non Forest Land Area (ha) 8

3.9. Total Area (ha) 8.45

4. Component Wise Break Up (Including underground works such as tunnel and similar purpose) -if applicable

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Construction of kutchcha path for Maa Santoshi Khanij Udyog Musnota	0.45	8
5. Total Forest Land (ha)	0.45	

True Copy

6. Total Non Forest Land (ha) 8.0000

7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only) DGPS--.pdf

453

24

Afforestation Details

7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Degraded Forest Land

Others

8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? Yes

9.1.1. Status of Environmental Clearance EC granted

9.1.1.1. Proposal No. J-11015/401/2012-IA-II(M)

9.1.1.2. Date of issue of environmental clearance 14/05/2015

9.1.1.3. MoEFCC / SEIAA File Number J-11015/401/2012-IA-II(M)

9.1.1.4. Upload EC Letter EC-.pdf

10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

True Copy

11. Sector specific detail/attachments

11.1. Copy of approved mining plan along with approval letter	LOI (2).pdf
11.2. Copy of map of the outer boundary of mining lease area (pdf only)	Layout-.pdf
11.3. Copy of the detailed land use plan in 1:4,000 scale prepared by using DGPS or Total Station (Kml only)	DGPS--.pdf
11.4. Copy of the prospecting licence and extension of the prospecting licence, if any	Leasedetail.pdf
11.5. Copy of the approval accorded for MoEFCC for prospecting	EC--.pdf
11.6. Copy of note containing details of the plan for the transportation of the minerals proposed to be raised from the mining lease (pdf only)	Layout-.pdf

12. Period of validity of Mining Plan

12.1. From	16/11/2014
12.2. To	15/11/2024

13. Period of Mining Lease(Years) 10

14. Name of approving authority for the Mining plan Director General Mines and Geology Haryana

15. Details of Prospecting undertaken to assess mineral reserves

15.1. Whether detailed prospecting to assess mineral reserves in the lease has been undertaken No

16. Brief details of Prospecting activities undertaken in the mining lease

16.1. Details of bore holes drilled for prospecting

Forest Land		Non-Forest Land	
No. of Bore holes	Diameters(Inch)	No. of Bore holes	Diameters(Inch)
0	0	2	2

17. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
					True Copy

Mineral	Reserves	Reserves	Reserves	Reserves	Remarks
Calcite	9000	9000	455	9000	26

18. Estimated reserves in Forest / Non-Forest land if any

Name of Mineral	Estimated Reserve in Forest Land	Estimated Reserve in Non-Forest Land	Remarks
Calcite	0.001	9000	

19. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

19.1. Date of issue of LoI/Vesting order/Mining Lease	26/02/2014	
19.2. Period of validity of LoI / Vesting order (years and months)	10/00	
19.3. Period of lease (years and months)	10/00	
19.4. Date of expiry of lease	15/11/2024	
19.5. Lease area (in ha) as per LoI/Vesting order/Mining Lease	8.107	
19.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	9000	
19.7. Details of Lease renewal(s), if any	GLG/HY/E-678/1630 dated 26.3.2014	
19.8. Other information, if any	NA	

20. Status of approval of Mining plan	Approved	
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21. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Calcite	Major	9000	

22. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

22.1. Total excavation in MTPA	9000	
22.2. Total Excavation in M.Cu.m/Annum	9000	
22.3. Stripping Ratio	1.0000	
22.4. Other information, if any		True Copy

23. Life of mine (years and months)

23.1. Life of the mine as per approved mining plan (in years and months) 10/00

23.2. Life of the mine as per total estimated reserves, if any (in years and months) 10/00

23.3. Other information, if any

24. Type and method of Mining Method

24.1. Type of mining Opencast

24.2. Method of mining Semi-mechanized

24.3. Other information, if any

25. Type of blasting, if any, to be adopted

25.1. Type of blasting Open blasting

25.2. Mitigation measures for control of blast induced vibrations As per explosive rules

25.3. Other information, if any

26. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

26.1. Capacity of beneficiation/washery (in MTPA) N/A

26.2. Proposed process N/A

26.3. Beneficiation/Washing Technology N/A

26.4. Other information, if any

27. Whether it is proposed to install crusher within the mining lease area? No

27.1. No. Of crushers N/A

27.2. Capacity of crushers N/A N/A

27.3. Total Capacity of crushers N/A N/A

True Copy

28. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	2	200	
Internal dump	500	50	
Topsoil dump/ storage	1	2	

29. Topsoil management

29.1. Total Topsoil excavated during the entire life of the mine (mm ³)	2		
29.2. Utilization strategy of topsoil		For road constuction	
29.3. Other information, if any			

30. Details of the Quarry/Mine Pit

30.1. Total Quarry Area (ha.)	8		
30.2. Area of final void (ha.)	8		
30.3. Maximum Depth of final void (m)	50		
30.4. Other information, if any			

31. Details of Transportation

31.1. Mode of transportation upto pit head	Trailer/truck		
31.2. Mode of transportation from pit head to siding/loading	Trailer/truck		
31.3. Mode of transport from loading point to consumers	Trailer/truck		
31.4. Other information, if any			

32. Details of reclamation/post mining land use

32.1. Plantation area (ha.)	3		
32.2. Water body (ha.)	1		
32.3. Public use (ha.)	2		
32.4. Other uses (ha.)	1		

S. No.	Document Name	Remark	Document
1	Partnership Deed	Partnership Deed	Partnershipdeednew-.pdf
2	Land Paper	Land Paper	Land paper -.pdf
3	Layout paln	Layout paln	Layout-.pdf
4	FRA undertaking	FRA undertaking	fra under.pdf
5	Checklist	Checklist	checklist -.pdf
6	Authorization ltr	Authorization ltr	Authorzation ltr Dushyant.pdf
7	Toposheet	Toposheet	Topo (2).pdf
8	Lease allotment	Lease allotment	Leasedetail.pdf
9	EC	EC	EC--.pdf
10	Blasting noc	Blasting noc	Blasting NOC -.pdf

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hearby give undertaking that no activity/construction/expansion has been taken up

34. Name	Dushyant Sokhal
35. Designation	Authorized Person
36. Company	MAA SANTOSHI KHANIJ UDYOG
37. Address	M/s Maa Santoshi Khanij Udyog, Khasra No. 550, village Musnota, Tehsil Nangal Chaudhary Distt Mahendergarh Haryana.
38. Date	27/11/2023

True Copy

To

M/s Maa Santoshi Khanij Udyog,
VIII. Musnota, nagal Chaudhary
Distt. Mahendergarh.

No. 45123-45677

Memo No. 10/2

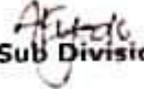
Dated: 31-10-2018

Subject :- Regarding treated water from STP Rewari.**Ref:- Your office Memo No. 01 Dated. 25-10-2018**

On the above subject you are requested for taken treated water by your on tanker & expensive from STP Rewari, in this connection P.H.E. Department grant permission for taking treated water from STP on free of cost. In further if any guideline comes regarding any fees regarding treated effluent water department will claim for it.

This is for kind information & necessary action please.

DA/As Above.


Sub Divisional Engineer

Endst. No.

/Dated

A copy of the above is forwarded to the Executive Engineer, Public Health Engineering Division No.1, Rewari for information.


Sub Divisional Engineer

True Copy

OFFICE OF THE SUB DIVISIONAL ENGINEER,
PUBLIC HEALTH ENGG. SUB DIVN. NO.4, REWARI

To

M/s Maa Santoshi Khanij Udyog,
Vill Musnota, Nangal Chaudhary
Distt. Mahendergarh
.....

Memo No. 1612

Dated: 31-10-2018

Subject: Regarding treated water from STP Rewari.

Ref:- Your office Memo No. 01 Dated. 25-10-2018

On the above subject you are requested for taken treated water by your on tanker & expensive from STP Rewari, in this connection P.H.E. Department grant permission for taking treated water from STP on free of cost. In further if any guidelines comes regarding any fees regarding treated effluent water department will claim for it.

This is for kind information & necessary action please.

DA/As Above.

Sd/-

Sub Divisional Engineer

Endst. No.

/Dated

A copy of the above is forwarded to the Executive Engineer, Public Health Engineering Division No.1, Rewari for information.

Sd/-

Sub Divisional Engineer

 True Copy

True Typed Copy



ramesh kumar <rkumar2188@gmail.com>

Reply filed on behalf of respondent no.5.

1 message

ramesh kumar <rkumar2188@gmail.com>

Fri, Jan 2, 2026 at 9:36 PM

To: rkuranalegal@gmail.com, "officeofadvtarungupta955@gmail.com" <officeofadvtarungupta955@gmail.com>

Cc: Abhishek Tripathi <abhishek.legum@gmail.com>

Dear All,

PFA the replies filed on behalf of respondent no.5 in the above captioned matter kindly treat this as advance service.

Regards.

Ramesh Kumar

Chamber of Abhishek Tripathi Advocate

**Reply Lal Chand Vs State of Haryana OA 9162024.pdf**

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